2021 ആസ്ഥാനത്തിലെ കൈന്യാരകൃഷ്ണൻ സൈമക്ക് പ്രതിപാദിച്ച് വിവിധാനങ്ങളിലെ വിവിധ പ്രവാചകരുടെ കാര്യത്തിൽ ശ്രമിക്കുന്നു. 

പ്രതിപാദിച്ചെടുപ്പിലെ ധാരാളം പാപ്പുകളും സമയ കാലാവധിയും വിവാഹവേദിയുടെ കാര്യത്തിൽ ശ്രമിക്കുന്നു. 

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GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION
No. 25879/Leg.B1/2019/Law. Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram, 1196
21st Magha, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of
Kerala is pleased to authorise the publication in the Gazette of the following translation in English
language of the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2021 (1 of 2021).

By order of the Governor,
ARAVINTHA BABU P. K.,
Law Secretary.
ORDINANCE No. 1 OF 2021

THE KERALA DEVASWOM RECRUITMENT BOARD (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Devaswom Recruitment Board Act, 2015.

Preamble.—WHEREAS, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2019 (41 of 2019) was promulgated by the Governor of Kerala on the 21st day of December, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which convened on the 31st day of December, 2019;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (5 of 2020) was promulgated by the Governor of Kerala on the 14th day of January, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 29th day of January, 2020 and ended on the 12th day of February, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (14 of 2020) was promulgated by the Governor of Kerala on the 17th day of February, 2020;
AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 2nd day of March, 2020 and ended on the 13th day of March, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (19 of 2020) was promulgated by the Governor of Kerala on the 31st day of March, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which convened on the 24th day of August, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (53 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 271 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which convened on the 31st day of December, 2020 and also during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—
1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2021.

   (2) It shall be deemed to have come into force on the 21st day of December, 2019.

2. *Act 16 of 2015 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Devaswom Recruitment Board Act, 2015 (16 of 2015) (hereinafter referred to as the principal Act), shall have effect subject to the amendment specified in section 3.

3. *Amendment of Section 5.*—In the principal Act, for sub-section (6) of section 5, the following sub-section shall be substituted, namely:

   “(6) A person appointed as Chairperson or Member is eligible for re-appointment:

   Provided that such person shall not be eligible for appointment for more than two terms.”


   (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.